

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 27/14/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.06.2018**

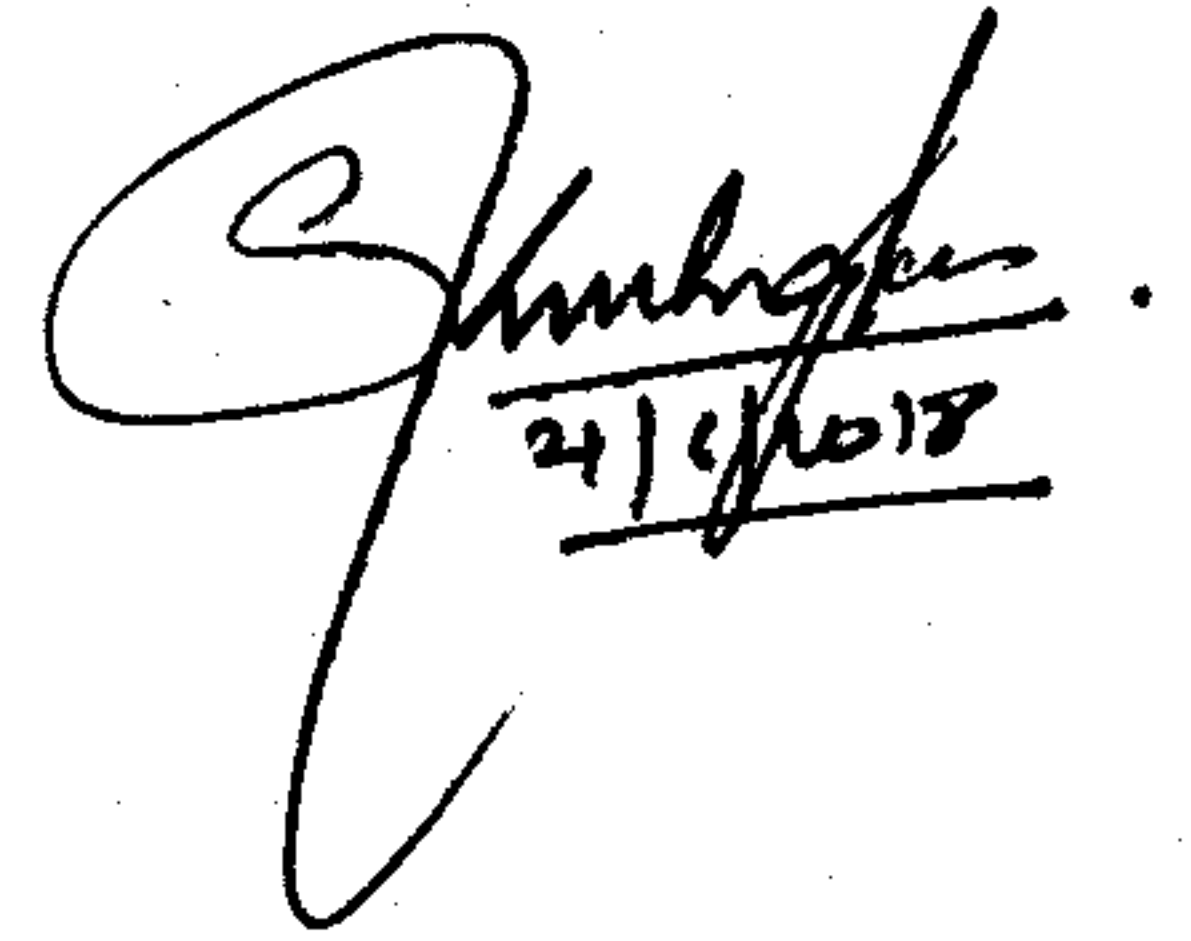
Name of the Company: Dharam Mercantile Ltd.

Section of the Companies Act: Section 14 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	CS SANAM UMBARGIKAR	PCS	AUTHORISED REPRESENTATIVE
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2.



ORDER

PCS, Mr. Sanam Umbargikar, is present for the petitioner

In this matter reply of Central Government is still awaited.

The office of the RD, Ahmedabad, vide its letter dated 22.03.2018, had informed that the powers of under Section-14 are not so far delegated to RD. Therefore, notice is required to be served upon the Central Government. The RD office only prepare Draft Reply on behalf of Central Government to be vetted by the Ld.ASGI thereafter necessary approval for filing before this Court. Considering such situation, the office of the RD has sought six weeks' time, which is now over, but no reply is filed till date. Notwithstanding, in order to protect the interest of the Central Government, a final opportunity is granted for filing its objection, if any, by two weeks from the date of receipt of a copy of this order, failing which this Court may presume that the Central Government is having no objection in respect of the present application.

The Registry is directed to communicate the copy of this order to the Central Government, through Secretary, Ministry of Corporate Affairs, New Delhi, and a copy to be marked to the RD, Western Region, Ahmedabad.

List the matter on 17.07.2018


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 21th day of June, 2018.